

SUPREME COURT OF INDIA

Sureinder Kumar & Ors.

Vs.

Suresh Kumar & Anr.

C.P.(Civil) 146 of 2007

(H.K. Sema & Markandey Katju, JJ.)

17.01.2008

ORDER

Civil Appeal No. 2338 Of 2007 With Contempt Petition(C) No.161/2007 In C.A. No.2337/2007

1. Learned counsel for the petitioner desires to withdraw this Contempt Petition with a view to approach the High Court by filing a fresh writ petition. Allowed to withdraw. Contempt Petition is dismissed on withdrawal. Contempt Petition (C) No.161/2007 Mr. Mahabir Singh, learned senior counsel appearing for the Contemnor-State undertakes that the State is going to comply with the direction of this Court immediately. In view thereof Mr. L. Nageswarar Rao, learned senior counsel does not want to press this Contempt Petition. It is, accordingly, disposed of as not pressed.